

N THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 614 of 2019

Shekh Firoz @ Shekh Firoj ... **Petitioner**

Versus

The State of Jharkhand**Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Md. Zaid Ahmed, Advocate
For the State :Mr. Tapas Roy, APP

08/Dated: 10.09.2020

1. Office to delete the name of Mr. R.K. Sinha and mention the name of Mr. Tapas Roy, as learned counsel for the State.

I.A. No.3154 of 2020

1. Learned counsel for the petitioner seeks permission to withdraw the present interlocutory application.
2. Heard. Permission accorded.
3. I.A. No.3154 of 2020 is dismissed as withdrawn.

I.A. No.4724 of 2020

1. This interlocutory application has been filed under Section 401 of the Code of Criminal Procedure for suspension of the sentence and grant of ad-interim bail to petitioner, during the pendency of the revision.
2. The petitioner has been convicted for the offence under Sections 392 & 411 of Indian Penal Code and has been sentenced to undergo rigorous imprisonment of 5 years and 3 years respectively and to pay a fine of Rs. 5,000/- on each count.
3. Having heard the learned counsel for the petitioner and learned APP, and on perusal of materials on record, it appears that the petitioner is in custody since 06.10.2017. Considering the period of custody, I am inclined to suspend the sentence and enlarge the petitioner on bail, during the pendency of the revision, on his furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of like amount each to the satisfaction of the learned Chief Judicial Magistrate, Simdega in connection with G.R. Case No.213 of 2017 arising out of T. Tangar P.S. Case No.26 of 2017 subject to the condition that the petitioner shall deposit the fine amount of Rs.5,000/- in the court below.
6. In the result I.A. No.4724 of 2020 stands allowed.

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1. The lower court record has been received.
2. Admit.
3. Office to list the revision under the appropriate heading in seriatim as per age.

(AMITAV K. GUPTA, J.)

Tarun/-